

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT VI

Item No. 12.

C.P. (IB)/2702(MB)2018

CORAM:

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING DATED **10.10.2023**

NAME OF THE PARTIES: **Agx Logistics India Pvt Ltd**

Vs

Larsen & Toubro Ltd

For OC : Adv. Khursheed Vajifdar i/b Legasis Parters

For CD : Adv. Lipsa Unadkat a/w Adv. Samiksha Rajput

IBC under Sec. 9

ORDER

Counsel for the OC and the CD jointly submit that the matter has been settled between parties and they have also filed Memo of Withdrawal. The Memo of Withdrawal is taken on record.

Accordingly, the CP is **disposed of as withdrawn** without prejudice to the rights of the OC to revive the matter in the event of violation of the clauses in the Memo of Withdrawal.

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)

//SKS//